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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 21st April, 2026**

+ W.P.(CRL) 1267/2026 & CRL.M.A. 12231/2026

MANPREET SINGH & ORS.

.....Petitioner

Through: Mr. Vijay Shankar Tiwari, Advocate
along with petitioners-in-person

versus

THE STATE (NCT OF DELHI) THROUGH SHO OF PS RAJOURI
GARDEN DELHI & ANR.

.....Respondent

Through: Mr. Sanjay Lao, Standing Counsel
(Crl.) for State with SI Ravi Narwal,
PS Rajouri Garden

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 0017/2026 dated 15.01.2026, registered at Police Station Rajouri Garden, for commission of offences under Sections 115(2)/126(2)/3(5) of *Bharatiya Nyaya Sanhita, 2023* (corresponding Sections 323/341/34 IPC) along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. Incident is of 15.01.2026 when respondent No. 2 Ashish, with his brother, was going in a Swift Car. One Skoda car collided with their car and the occupants of the aforesaid car started abusing them and at some distance, the occupants of Skoda Car made them stop and then assaulted Ashish.
3. Based on the aforesaid incident, aforesaid FIR was registered.
4. Complainant received grievous injuries in the aforesaid incident and



case is still at the stage of investigation but the present petition has been filed as the matter has been amicably settled between the parties and, therefore, quashing is being sought.

5. Copy of Settlement Deed dated 25.03.2026 has been placed on record wherein it is stated that parties are residents of same locality and have settled their disputes with the intervention of respectable persons of the society and elders. Deed is signed by respondent No. 2 Ashish also, who is present in person and has been duly identified by IO-SI Ravi Narwal.

6. When asked, respondent No. 2 reiterates the fact that matter has been amicably settled. He states that he has entered into the abovesaid settlement out of his own free *Will*, without any coercion and influence from any corner whatsoever and therefore, he would have '*no objection*' if FIR in question is quashed.

7. All the petitioners are present in person and submit that they have already apologized to respondent No. 2. They also undertake that they would not indulge in such activities again.

8. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose. In any case, even the complainant does not wish to press any charges against the petitioners.

9. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

10. Consequently, to secure the ends of justice, FIR No. 0017/2026 dated 15.01.2026, registered at Police Station Rajouri Garden, for commission of offences under Sections 115(2)/126(2)/3(5) of *Bharatiya Nyaya Sanhita, 2023* (corresponding Sections 323/341/34 IPC) along with all consequential



proceedings arising therefrom, is, hereby, quashed subject to petitioners' depositing cost of Rs. 10,000/- each in the account of *Delhi High Court Legal Services Committee* within four weeks from today. Proof of deposit of cost and original affidavits and original Settlement Deed dated 25.03.2026 be submitted before the concerned SHO/IO within further two weeks.

11. The petition stands disposed of in aforesaid terms.
12. Pending application also stands disposed of.

(MANOJ JAIN)
JUDGE

APRIL 21, 2026/dr/sy